## COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## APPEAL NO. 44 OF 2018 & IA NO. 230 OF 2018

Dated: 12<sup>th</sup> April, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

## In the matter of:-

Transmission Corporation of Andhra Pradesh Ltd. ...Appellant(s)

Vs.

Andhra Pradesh Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Ms. Prerna Singh

Mr. Gautam Prabhakar

Counsel for the Respondent(s) : Mr.K.V.Mohan

Mr. K.V.Balakrishnan for R-1

Mr. S. Vallinayagam for R-2

## ORDER

Learned counsel, Mr. K.V.Balakrishnan, appearing for the Respondent, accepts notice on behalf of the first Respondent, Mr. S.Vallinayagam, accepts notice on behalf of the second Respondent. Other respondents, though served, unrepresented.

Learned counsel appearing for the first and second Respondents, pray for six weeks' time to file reply to the appeal memo.

Submissions made by the learned counsel appearing for first and second Respondents, as stated above, are placed on record.

Learned counsel appearing for the first and second Respondents, is granted six weeks' time to file reply to the appeal memo on or before 25.05.2018. Thereafter, rejoinder, if any, may be filed by the learned counsel appearing for the appellant, on or before 18.06.2018.

List the matter on <u>16.07.2018</u>, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil)
Judicial Member